

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. OA 315 of 96

Date of order : 14.9.2001

Present : Hon'ble Mr.D.Purkayastha, Judicial Member

Hon'ble Mr.S.Biswas, Administrative Member

SURENDRA NATH SINGH & ORS.

VS

UNION OF INDIA & ORS.

For the applicants : Mr.B.Mukherjee, counsel

For the respondents : Mr.P.K.Arora, counsel

O R D E R

Heard both the ld. counsel. By this application, 16 applicants have sought for a direction upon the respondents stating inter alia that as casual labour they are entitled to be screened by the Screening Committee and they are also entitled to be placed in the list for absorption as casual labour in the Catering Department alike those candidates who have been screened and have been called for absorption being similarly circumstanced with the applicants.

2. Ld. counsel for the applicants fairly contended and submitted before us that interest of justice will meet if a direction is given upon the respondents to consider the representations of the applicants in accordance with the rules. Ld. counsel for the respondents submits that there should not be any decision on the merits by the Tribunal since all the applicants cannot be claimed to be genuine applicants.

3. We find that this case is relating to the disengagement during the period of 1986. Their grievances were that they were not screened for the purpose of regularisation as casual labour. Since it is an old case, therefore we think that it will be appropriate on our part to ~~do~~ consider the representation of the applicants treating this application as a part of the representation and dispose of the same with a reasoned and speaking order by the appropriate authorities after considering the case with reference to the documents available with the department

within 3 months from the date of communication of this order.

4. The application therefore stands disposed of. There will be no order as to costs.

*SA*  
MEMBER(A)

*HC*  
MEMBER(J)

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